

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY NINTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 30321 OF 2024**

**Between:**

Kairamkonda Sri Sai Manoj, S/o. K. Laxmaiah, aged about 20 years, Occ. Student, R/o. 4-8-300/282, Hayathnagar (V & M), Ranga Reddy District, TS, 501505

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principle Secretaiy, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by it's Registrar, Warangal, Telangana State.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2nd respondent in not considering the petitioner for admission into BHMS course under management quota (B & C) for the academic year 2024-25 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota for the academic year 2024-25 in concerned with Notification dt.8/10/2024 of the 2nd respondent herein.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents for considering the petitioner representation dt. 28-10-2024 for allowing him for counseling to the admission into BHMS course under Management quota (B&C) for the academic year 2024-25 in concerned with notification dt.8-10-2024 of the 2nd respondent herein.

**Counsel for the Petitioner: SRI P.VENKATESWAR RAO**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI G.RAVI, REP. FOR  
SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.30321 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P. Venkateswar Rao, learned counsel for the petitioner.

Mr. G.Ravi, learned counsel representing Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* seeks a direction to the respondents to consider and allow him for registration and admission into BHMS course under Management Quota for the academic year 2024-25 by

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considering his representation dated 28.10.2024 submitted to the University.

4. Learned counsel for the petitioner submitted that the petitioner was under the impression that he could get admission into BHMS course under the competent quota. Therefore, he did not submit application for registration under management quota. Subsequently, the petitioner tried to submit his application, but the University did not allow him to do so, as the registration time was over. The petitioner has therefore submitted application to the University on 28.10.2024 expressing his grievance. As no action was taken thereon, the present writ petition has been filed.

5. Learned Standing Counsel for the University submitted that the representation submitted by the petitioner shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the writ petition is disposed of

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with a direction to the University to decide the representation submitted by the petitioner dated 28.10.2024 within a period of three (03) days. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- T.JAYASREE  
ASSISTANT REGISTRAR

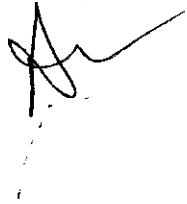
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SECTION OFFICER

To,

1. The Principle Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI P.VENKATESWAR RAO, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

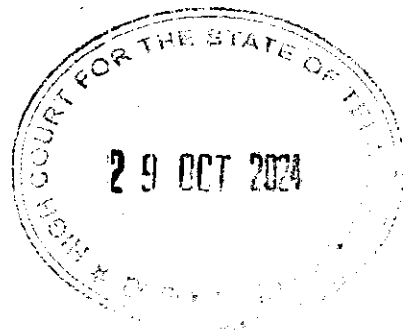
BSR



CC TODAY

HIGH COURT

DATED: 29/10/2024



ORDER

WP.No.30321 of 2024

DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS

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[Signature]  
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29/10/2024